

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1852

ANSWERED ON:17.12.2013

CRIMINAL JUSTICE SYSTEM

Choudhary Shri Harish; Vasava Shri Mansukhbhai D.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government had constituted Madhava Menon Committee on criminal justice system in the country;
- (b) if so, the details and terms of reference of the said Committee;
- (c) whether the said Committee has submitted its report to the Government;
- (d) if so, the details thereof and the recommendations made by the said Committee;
- (e) whether the Government has implemented all the recommendations made by the Committee;
- (f) if so, the details thereof and if not, the reasons therefor along with the steps taken by the Government to implement all the recommendations; (g) whether the Government has received suggestions/recommendations from various States in this regard; and (h) if so, the details thereof and the reaction of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): Yes, Madam.

(b) to (d): Government of India had constituted a Committee under the Chairmanship of Prof. Madhava Menon on 3rd May, 2006 for drafting a National Policy Paper on Criminal Justice System in the country.

The Committee submitted its report in August, 2007. Some of the major recommendations in the report, inter alia, include, suggestions relating to reclassification of crimes with the objective of empowering victims, speedy and efficacious delivery of justice, sentencing guidelines for purposive punishment, safeguarding the interest of the weaker sections, use of science and technology for Criminal Justice Reforms and compensation for victims.

(e) to (h): Advisories have been issued to the State Governments/UT Administrations with regard to those recommendations which were implementable through administrative measures. As regards recommendations which require amendments to various laws i.e. Indian Penal Code, Code of Criminal Procedure etc, views/comments of the State Governments/UT Administrations have been sought as the Criminal Law and Criminal Procedure are in the Concurrent List of the Seventh Schedule to the Constitution of India requiring consultation with the State Governments. Suggestions/recommendations have been received from 19 States and 7 UTs. To revamp the Criminal Justice System, Ministry of Law and Justice have also been requested to thoroughly examine the related issues including the recommendations of Prof. Madhava Menon Committee for suggesting comprehensive amendments/reforms in the system.